

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 04

IA No. 185/JPR/2024

CP No. (IB)- 88/7/JPR/2022

Under Section 7 of IBC, 2016

**In the matter of:**

**Union Bank of India**

**.... Financial Creditor/Applicant**

**Versus**

**M/s Swastik Copper Pvt. Ltd.**

**...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER**

**HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Financial Creditor : Anubha Singh, Adv.

For the Corporate Debtor : Amol Vyas, Adv.  
Vikas Jain, Adv.

**ORDER**

Heard Ms. Anubha Singh, Adv. appearing on behalf of the Petitioner/ Financial Creditor. Mr. Amol Vyas, Adv. along with Mr. Vikas Jain, Adv. appearing on behalf of the Respondent/ Corporate Debtor. Mr. Sandeep Jain, Director of the Corporate Debtor submits that a fresh OTS proposal will be submitted to the bank enhancing the amount as submitted by the Corporate Debtor earlier. Ms. Anubha Singh, Adv. opposed the submissions made by the Director saying that there are no instructions to her. She requests to argue this matter today. Fresh OTS proposal, if any, may be submitted within 7 days. No further opportunity will be given in this matter. list the matter on 13.05.2024.

Sd/-

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**IA No. 185/JPR/2024**

This application has been filed under Section 60(5) of the IBC, 2016 for urgent hearing of the matter. This application is taken on record subject to just exceptions. IA No. 185/JPR/2024 stands disposed of accordingly.

Sdr

(Rajeev Mehrotra)  
Technical Member

Sdr

(Deep Chandra Joshi)  
Judicial Member

April 17, 2024